THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) No such specific study has been brought to the notice of the Government. Only those movies can be carried on permitted TV channels which have been cleared by CBFC. Further, all the private TV channels are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. This Ministry has constituted an Inter Ministerial Committee to look into specific complaints or to take *suo-motu* cognisance against the violation of the Programme and Advertising Codes. Action is taken as per the provisions of the Cable Act whenever any specific violation is found. The Government has also constituted a Committee for reviewing the existing Programme and Advertising Codes to provide greater specificity to it. The Committee has submitted its report which is available for wider public consultation on the website of this Ministry www.mib.cov.in under the heading 'Code and Guidelines' sub-heading 'Self-Regulation Guidelines 2008'.

Expenditure of DD and AIR

2478.SHRI S. ANBALAGAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the expenditure incurred by Doordarshan and All India Radio during each of the last three years, separately;
 - (b) the income generated by them during the period, separately, year-wise;
- (c) whether there is any proposal to reduce the number of AIR stations by having one powerful station, with wide area of coverage for each language in the country, instead of the numerous ineffective stations as at present; and
 - (d) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) The detail of the expenditure incurred by Doordarshan and All India Radio during the last three year as provided by Prasar Bharati are as under:

(Rupees in crore)

	2006-07			2007-08			2008-09		
	DD	AIR	Total	DD	AIR	Total	DD	AIR	Total
Non- Plan	615.49	781.45	1396.94	657.72	851.15	1508.87	1123.62	929.78	2053.40
Revenue Plan	242.91	38.53	281.44	219.87	44.21	264.08	68.48	1.96	70.44
Capital Plan	201.31	74.98	276.29	174.50	83.44	257.94	164.76	55.69	220.45
TOTAL:	11059.71	894.96	1954.67	1052.09	978.80	2030.89	1356.86	987.43	2344.29

(b) As informed by Prasar Bharati, the detail of the Net Income generated by Doordarshan and All India Radio during the last three years the major source of which *inter-alia* includes sale of air time and license fee of tower are as under:

(Rupees in crore)

Net Commercial In	ncome	Resources		
Year	DD	AIR		Total
2006-07	726.07	196.50	37.12	959.69
2007-08	724.42	203.80	58.83	987.05
2008-09	737.05	194.42	69.44	1000.91

- (c) No Sir.
- (d) Question does not arise.

Regulatory body for TV channels

2479.SHRI P.R. RAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is considering any regulatory body for the television channels; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The draft Broadcasting Services Regulation Bill has provisions to constitute a regulatory body to address issues relating to regulation of electronic media. The consultation process is on with the stakeholders/States/UTS. The draft of the proposed Bill is available on the website (www.mib.nic.in) of the Ministry.

Statutory status for Law Commission

2480.SHRI O.T. LEPCHA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it has been decided to make the Law Commission a statutory body;
- (b) if so, the details of the set up and terms and conditions of the Commission; and
- (c) whether it is also proposed to make the recommendations of the Commission binding on Government?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Doesn't arise.

Closure of cases on compromise

2481. SHRI SYED AZEEZ PASHA: Will the Minister of LAW AND JUSTICE be pleased to state: